HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

File No.:- MA 415/2011

Titled

The New India Assurance Co. Ltd

V/s

Pardeep Kumar & ors

..... Petitioner/Appellant(s)

..... Respondent (s),

Notice to the respondent (s): -

M/S Sonal Transport Service
 Prop. Vijay Singh R. Rathore of Mahaty H.L. Khandwal Compu Rehnal Village Bhiwandi Distt. Thane

(Owner of Truck/tralla No. MH 04 CA 7937)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 27.05.2025 09.00 A.M. or the next working day if 27.05.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 15th day of May, 2025 at Jammu.

High Chigho Couktand Ladykh

Copy of the above forwarded to:

1. The Editor ________, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No__185_ dated 25-04-2025_ as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2.CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.